

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 116
IA No. 562/JPR/2023
CP No. (IB)- 55/94(1)/JPR/2022
Under Section 94(1) of IBC, 2016

In the matter of:

Pratibha Singh

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -

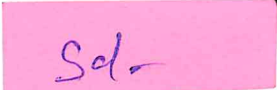
For the Applicant : Nitesh Shrivastava, Adv.
For the Respondent : Ratnesh Sharma, Adv.
Aakash Sharma, Adv.

ORDER

IA No. 562/JPR/2023

This report under Section 99 of IBC, 2016 has been filed by Sunil Kumar, RP. Mr. Ratnesh Sharma, Adv. appearing on behalf of Axis Bank. Mr. Aakash Sharma, Adv. appearing on behalf of IndusInd Bank. Mr. Aakash Sharma, Adv. submits that the IndusInd Bank has assigned its loan to the IndiaBulls Assets Reconstruction Company. All the creditors are directed to submit their response within 7 days. The matter will be heard for arguments on 04.03.2024


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

February 07, 2024